CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST ZONAL BENCH AT MUMBAI

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 86249 of 2018

(Arising out of Order-in-Original No. 61/C.E.D/COMMR/2017 dated 08.03.2017 passed by Commissioner of Central Excise, Customs & Service Tax, Aurangabad)

M/s. Balaji Steel Re-Rolling Mills **....Appellant**
Plot No. 44, Seven Hill Colony,
Jalna Road, Aurangabad - 431001

VERSUS

Commissioner of Central Excise & Service Tax, Aurangabad **.....Respondent**
N-5, Town Centre,
CIDCO, Aurangabad,
Maharashtra - 431030

Appearance:

Shri Radhe Shyam Indani, Advocate for the Appellant
Shri N.N. Prabhudesai, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85850/2020

Date of Hearing: 26.10.2020
Date of Decision: 26.10.2020

Per: S.K. MOHANTY

Heard both sides.

2. When the matter was called for hearing today, the learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the

said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K.Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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